

Shri S. A. Dange: I have to make a proposition or seek a clarification from the Home Minister, arising from his statement. If the memorial was on a traffic island how does it interrupt traffic? Because the island itself is meant to regulate traffic, an interruption by itself. The second question that I wish to ask is whether you will consider the proposition of an impartial probe by the Parliament into the state of affairs of this State arising from this incident.

Pandit G. B. Pant: Many more serious things have happened elsewhere.

Shri S. A. Dange: Many more troops will be called.

Mr. Deputy-Speaker: Now perhaps the hon. Member is trying to seek something else that he has in mind. Now I suppose the hon. Members will allow me my turn.

It is very unfortunate that such a thing should have happened. All of us would deplore this violence. I am not discussing anything or giving my opinion about the facts that might be there. But we are, first of all, interested in upholding democracy and if such things go on, certainly democracy cannot advance and what we have undertaken to perform, that would be cut in the middle. Therefore, I hope that everyone of us would try in that direction.

So far as these incidents are concerned, one hon. Member asked: can we be impervious to all these things when they are happening? No. I do not say that the Cabinet would be impervious. The cabinet shall have to take notice of it. Even members would be interested in it. But if something wrong has been done, whatever it may be—as I said, one side must be wrong—if that wrong has been done there by somebody, then certainly we should not reply wrong remedies here also. So far as these adjournment motions are concerned, they are not the proper method to have a discussion on them.

श्री आश्व (मालेगांव): इसकी जो जड़ है वह खत्म करनी चाहिए।

उपाध्यक्ष महोदय: हां जी, वह आप जानते हैं कि किस तरह से हो सकता है। इस तरह से तो नहीं हो सकता कि एडजर्नमेंट मोशन लाये जायें। क्या इससे जड़ चली जायेगी?

श्री आश्व: हां।

Mr. Deputy-Speaker: I was just putting it to the House that this is not the correct method. Therefore, so far as these adjournment motions are concerned, I am clear in my mind that they pertain to law and order and they cannot be discussed here in this form. Therefore, I refuse to give my consent, so far as these adjournment motions are concerned. (*Interruptions*)

Raja Mahendra Pratap: There was mismanagement.

Mr. Deputy-Speaker: Now, the hon. Member should not add to that mismanagement.

Shri S. A. Dange: My sympathies go to the victims of the firing and my tributes to the martyrs. To express that sorrow I would like to withdraw from the House.

(*Shri Dange and some other hon. Members then left the House*)

12.27 hrs.

PAPERS LAID ON THE TABLE
ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION (P) LTD.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of each of the following papers:—

- (1) First Annual Report of the National Coal Development Corporation (Private) Ltd., for the period 5th September,

1956 to 31st March, 1957 along with the Audited Accounts of the Corporation, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (2) Review by Government of the Report.

[Placed in Library, See No. LT-773/58.]

DELHI TERMINAL TAX RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section 2 of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Terminal Tax Rules, 1958, published in Notification No. 8/58-D. M. Cor., dated the 7th April 1958.

[Placed in Library, See No. LT-774/58.]

DELHI MUNICIPAL CORPORATION (ALLOWANCES OF COUNCILLORS AND ALDERMEN) RULES

Shri Datar: I beg to lay on the Table, under sub-section 2 of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) Rules, 1958, published in Notification No. F. 20/52/58-SR(R), dated the 12th May, 1958.

[Placed in Library, See No. LT-775/58.]

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICE ACT

Shri Datar: I beg to relay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (1) G.S.R. No. 250, dated the 19th April, 1958 making certain amendment to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(2) G.S.R. No. 251, dated the 19th April, 1958, making certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.

- (3) G.S.R. No. 270, dated the 26th April, 1958, making certain amendment to the All India Services (Leave) Rules, 1955.

[Placed in Library, See No. LT-776/58.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (1) G.S.R. No. 376, dated the 17th May, 1958 making certain amendment to Schedule III to the Indian Police (Pay) Rules, 1954.
- (2) G.S.R. No. 401, dated the 24th May, 1958 making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (3) G.S.R. No. 402, dated the 24th May, 1958 making certain amendments to the Secretary of States' Services (General Provident Fund) Rules.
- (4) G.S.R. No. 418, dated the 31st May, 1958 making certain amendment to the All India Services (Conduct) Rules, 1954.
- (5) G. S. R. No. 447, dated the 7th June, 1958, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (6) G.S.R. No. 448, dated the 7th June, 1958 making certain amendments to the